

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs

Subject: Engagement of Standing Counsel at New Delhi

Government Order No: 2770 -LD (A) of 2016.  
Dated 17 - 10 - 2016.

Sanction is hereby accorded to the engagement of Ms. Shavangi Vaid, Advocate Supreme Court of India as Standing Counsel for the State of Jammu and Kashmir to defend the cases pending before the Hon'ble Supreme Court of India at New Delhi.

The engagement of Standing Counsel shall be governed by the following terms and conditions.

- |      |                      |   |                            |
|------|----------------------|---|----------------------------|
| i.   | Retainership         | - | Rs. 10,000                 |
| ii.  | Counsel Fee per case | - | Rs. 4000                   |
| iii. | Incidental charge    | - | Rs. 1000 per writ petition |
| iv.  | LPA                  | - | Rs. 1500                   |

The counsel fee shall be paid in two equal installments 1<sup>st</sup> half at the time of filing of counter/objections/statement of facts and 2<sup>nd</sup> half at the time of Judgment of the case.

By order of the Government of Jammu and Kashmir.

Sd/-  
(Abdul Majid Bhat),  
Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs  
Dated: 17 - 10 - 2016.

No: - LD (A) 2016/Panel Lawyer.  
Copy to the:-

1. Ld. Advocate General, J&K Srinagar for information.
2. Principal Resident Commissioner, New Delhi for information and n/a.
3. Commr/Secretary to Government, General Administration Department.
4. Director Litigation, Kashmir/ Jammu.
5. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
6. Private Secretary to the Hon'ble Minister for Law and Justice for information of the Hon'ble Minister.
7. Concerned Standing Counsel for information and n/a.
8. Government order file.
10. File concerned.

Additional Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs